

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of JUNE, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
6.6.2013 Thursday At 2:30 P.M. Coram: 1. Chairperson 2. Member (VS) 3. Member (DD)	1.	90/RC/2013	MPL	Regulatory Compliance application for change of Category of licence from Category-III to Category-II.
	2.	114/MP/2013	NTPC	Petition under sections 29 and 79 of the Electricity Act, 2003 seeking direction to WRLDC on applicability of Regulation 21 (4) of the CERC (Terms and Conditions of Tariff) Regulations, 2009. <i>(On admission)</i>
	3.	283/MP/2012	CAPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA. <i>(For directions)</i>
	4.	6/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	5.	14/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee.
	6.	21/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction period.
	7.	75/MP/2013	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
11.6.2013 Tuesday At 10.30 A.M.	1.	121/TL/2013	NMTCL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to transmission Licence to Nagapattinam- Madhugiri transmission Company Limited.
	2.	143/MP/2012	PGCIL	Approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission utility), Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter-State transmission system and

				related matters), Regulations, 2009 for Grant of Regulatory Approval for execution of transmission system required in connection with grant of long-term access to group developers-regarding implementation of high capacity power transmission corridor -XI (Transmission System associated with IPP Projects in Nagapattinam/Cuddalore Area).
3.	93/MP/2013	APDISCO MS		Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and Medium term open access in inter-State transmission and related matters) Regulations, 2009 for direction for implementation of the open access on the inter-State transmission system of Power Grid Corporation of India Limited.
4.	96/MP/2013	CPL		Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2013 for directions upon the CTU for permitting flow of power through an alternate source instead of the identified source against the medium term open access already granted
5.	79/MP/2013	GMR		Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the power purchase Agreements dated 7.8.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period. <i>(On admission)</i>
6.	81/MP/2013	GMR		Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12,13 and 17 of power Purchase Agreements dated 7.8.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back-to-back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Changes in Law. <i>(On admission)</i>
7.	82/MP/2013	DMSPL		Petition for levy back up supply charges and withholding of UI Charges in violation of central Electricity Regulatory Commission (Open Access in Inter-State transmission) Regulations, 2008 during the grant of Inter State Open Access. <i>(On admission)</i>
8.	84/MP/2013	SRSL		Petition for registration under REC Mechanism and Section 86(l) (e) of the Electricity Act, 2003 <i>(On admission)</i>
9.	64/MP/2013	DVC		Petition under Section 79(1) (f) read with 79 (a), (b) and © of the Electricity Act, 2003 in respect of power supply related disputed issue raised by Jharkhnad State Electricity Board <i>(On admission)</i>
10.	92/MP/2013	SJVNL		Petition for recovery of additional cost incurred consequent to pay/wage revision of Employees, Central Industrial Security Force(CISF) & Delhi Public School Staff in respect of Nathpa Jhakri Power Station w.e.f 01.01.2006 to 31.03.2009. <i>(On admission)</i> .
11.	4/RP/2013	NHPC		Review of order dated 25.03.2013 in petition No 229/GT/2012 regarding determination of impact on Annual Fixed Charges on account of additional capital expenditure incurred during the FY 2008-09 in respect of Teesta HE Project Stage-V (3X170 MW). <i>(On admission)</i>
12.	257/MP/2012	NEEPCO		Miscellaneous petition in the matter of non-compliance by the

	13.	10/RC/2013	SSL	<p>respondents with Regulation 26 (ii) A (e) of Chapter-4 and Regulation 32 (1) of the Chapter-5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 in respect of payment of Energy Charges on account of Open Cycle operation of the Assam Gas Based Power Station (AGBP) to the petitioner under Regulations 69 and 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.</p> <p>Application under section 142 of the Electricity Act, 2003 for non-compliance of Commission's directions.</p>
11.6.2013 Tuesday At 3.00 P.M.	1.	18/GT/2013	NTPC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014. <i>(For direction)</i>
	2.	91/TT/2011	PGCIL	Approval for determination of Transmission Tariff of (i) 400 kV S/c URI-1,URI-2 Inter-Connector Transmission Line along with bays at NHPC End associated with URI- 2 Transmission System for tariff block 2009-14 period in Northern Region. <i>(For direction)</i>
	3.	145/TT/2011	PGCIL	Petition for determination of transmission tariff of Combined Element of 400 kV S/c URI -1 and URI-2 Inter-connector Transmission Line along with bays at NHPC End (Ant. 01.07.2011) and 400 kV S/c URI -2 - Wagoora Transmission Line along with bays at Wagoora sub- station (Ant. DOCO 01.10.2011) associated with URI -2 Transmission System for tariff block 2009-14 period in NR. <i>(For direction)</i>
	4.	28/GT/2013	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Auraiya gas power Station (663.36 MW) for the period from 1.4.2009 to 31.03.2014. <i>(For direction)</i>
18.6.2013 Tuesday At 10.30 A.M.	1.	140/MP/2012	PTC	Petition under Section 79 (1) © of the Electricity Act, 2003 read with Section 79 (1) (f) Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Bulk Power Transmission Agreement between Power Grid Corporation of India Ltd read with Regulation 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 .
	2.	204/GT/2011	NTPC	Approval of tariff of Farakka Super Thermal Power Station, Stage -III (1x500MW) for the period from the date of anticipated commercial operation i.e 1.10.2011 to 31.3.2014.
	3.	16/GT/2013	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for Revision of tariff of Dadri Gas Power Station, (829.78 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise. <i>(For direction)</i>
	4.	17/GT/2013	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Revision of tariff of National Capital Thermal Power Station Stage-II (2X490MW) from 31.01.2010 to 31.03.2014 after truing up exercise. <i>(For direction)</i>

	5.	71/TT/2012	PGCIL	Approval under regulation-86 of CERC (conduct of Business) regulations 1999 and CERC (terms and Conditions of tariff) Regulations 2009 for determination of Transmission Tariff from anticipated DOCO (01.01.2012) to 31.03.2014 for 315 MVA, 400/220 KV ICT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period. <i>(For direction)</i>
	6.	83/TT/2012	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of Transmission tariff for 400 KV D/C Nabinagar- Sasaram Transmission Line and associated 400 KV line bays at Sasaram S/S (Anticipated DOCO: 01.04.2012) associated with Transmission System for Immediate Evacuation System for Nabinagar TPS in Eastern Region from Anticipated DOCO (01.04.2012) to 31.3.2014. <i>(For direction)</i>
	7.	182/TT/2011	PGCIL	Determination of Transmission Tariff from projected DOCO: 01.01.2012 to 31.03.2014 for 400 kV D/C Bhiwandi - Neemran line along with associated bays under the transmission system associated with Northern Region System Strengthening scheme - XV(NRSS-XV) for tariff block 2009-14 . <i>(For direction)</i>
	8.	109/TT/2012	PGCIL	Approval under Regulation-86 of CERC Conduct of Business Regulations 1999 and CERC Terms and Conditions of Tariff Regulations 2009 for determination of Transmission tariff (i) ICT III at 400/220 KV Pune s/s along with associated bays (DOCO: 1.11.2011) (ii) Combined Assets of ICT III at 400/220 KV Pune s/s along with associated bays (DOCO:1.11.2011) and ICT III at Wardha s/s along with associated bays (Ant. DOCO: 1.3.2012) (Notional DOCO:01.03.2012) under WRSS VI Scheme in Western Region for tariff block 2009-14 period. <i>(For direction)</i>
	9.	111/TT/2011	PGCIL	Approval under Regulation-86 for determination of transmission tariff for 2nd Spare Converter Transformer at Kolar (Ant. DOCO - 01.05.2011) and Talcher (Ant. DOCO - 01.09.2011) HVDC Terminals (One each at Talcher and Kolar) from anticipated DOCO to 31.03.2014 in SR for tariff block 2009-14 period. <i>(For direction)</i>
	10.	314/2010	PGCIL	Approval under regulation -86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission of tariff from DOCO to 31.03.2014 for Asset -1 : Combined Elements of a)30% FSC on 400 kv Bareilly- Mandola CKT -I & CKT -2 at Bareilly (DOCO: 01.04.2010) b) 45% FSC on 400 kv D/C Unnao - Bareilly CKT I & II at Unnao end (DOCO :01.04.2010) and c) 30% FSC ON 400 kv Gorakhpur - Lucknow Ckt I at Lucknow (DOCO :01.07.2010) under System associated with Enhancement of Transmission Captivity in East - West Corridor of Northern Region for tariff block 2009-14 period in Northern Region. <i>(For direction)</i>
	11.	331/2010	PGCIL	Approval under regulations -86 of CERC (Conduct of Business) Regulation 1999 and CERC(Terms and Conditions of Tariff) Regulations 2009 for transmission tariff for CHUKHA Transmission System in Eastern Region for the period from 1.4.2009 to 31.3.2014. <i>(For direction)</i>
20.6.2013 Thursday At 10.30 A.M.	1.	94/MP/2013	JPVL	Petition under Section 29 (5) of the Electricity Act, 2003 and Regulations 2.3.1. (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking a direction against the respondent to permit the revision of the schedule for petitioner Karcham Wangtoo Hydro Electric Plant (Karcham Wangtoo HEP) more than once on account of high silt level in the Sutlej River.
	2.	108/TT/2012	PGCIL	Approval of Transmission Tariff for 2 No. of 220 KV Bays at

				Trivandrum (DOCO-01.09.2011) for the period from DOCO to 31.03.2014 under Transmission system associated with Kudunkulam in Southern Region for tariff Block 2009-14 Period. <i>(For direction)</i>
3.	183/TT/2011	PGCIL		Determination of Transmission Tariff for a Combined assets of Tirunelveli- Edmon 400 kV D/C Line (DOCO- 01.07.2010), 2 nos. Switchable line reactors at Udumalpet S/S (DOCO: 01.12.2010 & 01.03.2011) and Cochin (Muvattapuzha)- Trichur 400 kV D/C Quad Line (Ant. DOCO - 01.01.2012) and B- Combined assets of 315 MVA, 400/220 kV, ICT -I along with downstream system & ICT- II at Cochin (Ant. 01.01.2012) for the period from 01.01.2012 to 31.03.2014 under Kundankulam ATS in SR for tariff block 2009-14. <i>(For direction)</i>
4.	85/TT/2011	PGCIL		Petition for determination of Transmission Tariff from expected DOCO to 31.03.2014 for Combined elements : (i) Koteshwar - Tehri Pooling Point (Koteshwar) 400 kV D/C line (Expected DOCO : 01.04.2011) (II) LILO of Tehri -Meerut 765 kV lines (Charged at 400 kV level) at Tehri Pooling Point (Koteshwar) (loop in with 400 kV D/C Triple Snowbird line and Loop out with 765 kV s/c lines (Expected DOCO : 01.04.2011) (III) 400 kV Tehri Pooling Point (Koteshwar Gas Insulated Substation (GIS) - New (Expected DOCO : 01.04.2011) under transmission system associated with Koteshwar HEP for tariff block 2009-14 period in Northern Region. <i>(For direction)</i>
5.	151/TT/2011	PGCIL		Petition for determination of Transmission tariff for i) 1x500 MW HVDC back to back station at Sansaram (DOCO: 01.12.2002) II) Associated AC switchyard at Sansaram & Allahabad & Auxiliary System including 400 kV Sarnath - Allahabad line with associated bays etc. (DOCO : 01.12.2002) Under Eastern - Northern inter-regional HVDC Transmission System in Eastern Region for the period from 01.04.2009 to 31.03.2014. <i>(For direction)</i>
6.	332/2010	PGCIL		Petition under regulation 86 of CERC(Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for approval of final Transmission Tariff upto DOCO and Estimated additional capitalization projected to be incurred from DOCO to 31.03.2014 for (i) Combined assets of LILO of Ramagundum - Khammam TL at Warangal S/S (DOCO :01.08.2009) Neyveli- Pugalur- Madurai 400kV DC TL (DOCO : 01.09.2009) Udumalpet -Arasur 400 kV D/C Line alongwith 400/220 kV Substation at Arasur and associated bays at Udumalpet (DOCO: 01.08.2010) and LILO of Neyveli - Shriperubuder400 kv S/C line at Pondicherry S/S with associated bays (DOCO: 01.08.2010) for the period from 01.08.2010 to 30.09.2010. <i>(For direction)</i>
7.	220/MP/2012	PGCIL		Miscellaneous Petition for approval under Regulation-24, 111 & 113 of the CERC (Conduct of Business) Regulations 1999 and under section 79 ©, (i) and (k) of Electricity Act-2003 for seeking direction for implementation of third party audit report on protection scheme of Transmission System of NR and WR. <i>(For direction)</i>
8.	220/MP/2011	THDCIL		Petition for revision of NAPAF for the period 01.04.2010 to 31.03.2011 of Tehri HPP (1000MW). <i>(For direction)</i>
9.	218/MP/2012	PGCIL		Miscellaneous Petition under Regulation-24, 111 & 113 of CERC (Conduct of Business) Regulations, 1999 for Regulatory approval of Implementation of OPGW based Communication system for Central Sector Sub-station and generating stations in North-Eastern Region and Direction for payment by the Respondents till it is funded by the DONER. <i>(For direction)</i> .
10.	208/SM/2011	Suo-motu		Implementation of Automatic demand management schemes in

				compliance of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010. <i>(For direction)</i>
11.	92/TT/2012	PGCIL		Approval under regulation-86 of CERC (Conduct of Business) Regulation,1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of transmission Tariff for LILO of 400 KV S/C Meramundali -Jeypore Transmission Line and associated bays at Bolangir Sub-station along with 2 Nos 50 MVAR Shunt Reactor ,01 No 80 MVAR Bus Reactor and 02 Nos 315 MVA associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated DOCO (01.06.2012) to 31.03.2014. <i>(For direction)</i>
12.	63/TT/2012	PGCIL		Approval under regulation-86 for determination of transmission tariff for determination of Transmission tariff from anticipated DOCO to 31.03.2014 for Tuticorin JV-Madurai 400KV D/C (Quad Conductor) Line and extension of 400/220 KV Madurai S/1S under ATS of Tuticorin JV PPS in Southern Region. <i>(For direction)</i>
13.	28/2011	NTPC		Petition for determination of Tariff for the period 01.02.2010 to 31.03.2014 of Sipat Super Thermal Power Station Stage - I (1980 MW). <i>(For direction)</i>
14.	72/TT/2011	PGCIL		Approval of transmission tariff for spare converter transformer for Vizag back to back HVDC Terminal (Ant. DOCO: 01.04.2011) in Southern Region for Tariff Block 2009-14 Period. <i>(For direction)</i>
15.	73/TT/2011	PGCIL		Approval under regulation - 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission of Tariff for LILO of Alamathy - Sriperumbudur 400 kV D/C line at North Chennai TPS switchyard under Transmission System associated with Chennai NTPC - TNEB JV TPS (Ant. DOCO 01.04.2011) from anticipated DOCO to 31.03.2014 in Southern Region for tariff block 2009-14. <i>(For direction)</i>
16.	75/TT/2012	PGCIL		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of transmission Tariff for Spare Converter Transformer at Rihand (DOCO_01.12.2011) for Rihand- Dadri HVDC Bipole Terminal from anticipated DOCO to 31.03.2014 in NR for tariff block 2009-14 period. <i>(For direction)</i>
17.	152/TT/2011	PGCIL		Petition for determination of transmission tariff for combined assets of 400/220 kV Pune S/S with Bus Reactor and bays for LILO of Kalwa-Lonikhand D/C at Pune (Ant. DOCO : 01.04.2011), Solapur S/S with Bus Reactor and Bays for LILO of Solapur - Karad and Solapur Kolhapur along with Reactors (DOCO :01.02.2011) & 400 kV Bays for Solapur - Parli D/C (WRTML) line at Solapur S/S and Parli S/S (Ant. DOCO : 01.08.2011) (Notional DOCO : 01.08.2011) (II) Combined Assets of (i) & 400 kV Bays for Solapur - Kolhapur D/C (WRTML) line at Kolhapur (MSETCL) S/S , 400 kV Bays for Pune - Parli D/C (WRTML) line at Pune S/S and Parli S/S , 400 kV Bays for Pune - Aurangabad D/C (WRTML) line at Pune S/S and Aurnagabad S/S (Ant. DOCO : 01.09.2011) (Notional DOCO : 01.09.2011) under WRSS - II , Set B Scheme of Western Region for tariff block 2009-14 period. <i>(For direction)</i>
18.	150/MP/2012	MSPGCL		Petition for approval for granting exemption from operating 31 Nos hydro station units in RGMO and for granting time extension for operating 10 Nos LMW/8 Nos KWU units in RGMO in thermal power stations. <i>(For direction)</i>

	19.	258/MP/2012	JFPL	Petition under CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for the development of market in power from Non Conventional Energy Sources by issuance of transferable and sealable credit certificates with Issuance of REC against the energy injected into the grid for the month of March, June and August, 2012. <i>(For direction)</i>
	20.	166/MP/2012	RGPL	Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas & Power Pvt Limited. <i>(For direction)</i>
25.6.2013 Tuesday At 10.30 A.M.	1.	9/TDL/2013	PINIPL	Application for grant of inter-State trading licence to Pan India Network Infravest Pvt. Ltd.
	2.	83/MP/2013	SPPL	Illegal denial of open access by the respondents in violation of CERC (Open Access in Inter-State Transmission) Regulations, 2008 <i>(On admission)</i>
	3.	253/MP/2013	PTC	Petition under section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power Private Limited.
	4.	56/TT/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power Grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region for the period 2009-14 block.
	5.	60/TT/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power Grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region for the period 2009-14 block.
	6.	71/GT/2013	NHPC	Petition under 79(1) & 86 of the CERC (Conduct of Business), regulations 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regulation 6(1) & 992) of CERC (Terms and Conditions of Tariff) Regulations 2009 for revision of tariff for the tariff period 2009-14 in respect of Salal Power Station.
	7.	89/GT/2013	NHPC	Approval of Generation tariff of Nimoo Bazgo HE project for the period from 1.4.2013 to 31.3.2014 u/c 79(1)) of the CERC (Conduct of Business), Regulations 1999 and section 62(1) (a) of the Electricity Act, 2003) and relaxation for operational and /or technical norms of operation clause-4 of part-7 (Miscellaneous) of CERC (Indian Electricity Grid Code.)
	8.	115/GT/2013	NHPC	Approval of Generation Tariff of Teesta Low Dam Project, Stage-III for the period from 1.4.2013 to 31.3.2014 u/c 79 (I) of the CERC (Conduct of Business), Regulations 1999 and section 62(1) (a) of the Electricity Act, 2003.
27.6.2013 Thursday At 10.30 A.M.	Due to unavoidable circumstances, all petitions have been adjourned for 2nd and 4th July 2013.			

Sd/
(T.D. PANT)
Deputy Chief (Legal)
25.6.2013